

IT E M NO.3 1

COURT NO.7

SEC T I O N IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).1 0 9 2 8 - 10 9 2 9 / 2 0 0 7

(From the judgement and order dated 06/ 0 3 / 2 0 0 7 in MF A No. 11 7 8 3 / 2 0 0 6 c/w
No. 11 7 8 5 / 2 0 0 6 of The HIGH COURT OF KA R N A T A K A AT BAN GA L O R E)

MANDA L I RANGA N N A & ORS. E TC.

Petitioner(s)

VER SUS

T. RAM AC H A N D R A & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and with prayer
for interim relief)

Date: 16/ 0 7 / 2 0 0 7 These Petitions were called on for hearing today.

CORAM :

HON' B L E MR. JUS T IC E G. P. MAT HU R

HON' B L E MR. JUS T IC E P. K. BA L A S U B R A M A N Y A N

For Petitioner(s)

Mr. Arun Jaitley, Sr. Adv.

Mr. Shan m u k ap p a. M., Adv.

Mr. Bore Gowda, B.T., Adv.

Ms. Madhusmit a Bora, Adv.

Mr. S.B al aji, Adv.

For Respondent(s)

Mr. Soli J. Sorabjee, Sr. Adv.

Mr. Rajesh Mah ale, Adv.

Mr. R. F. Narim a n, Sr. Adv.

Mr. Narain, Adv.

Mr. Sandeep Nar ain, Adv. for

M/S. S. Nar ain & Co.

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

of Mr. Rajesh Mahale, Advocate accepts notice on behalf

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respondent Nos. 1 to 6 and Mr. Sandeep Nar ain, Advocate accepts notice

on behalf of respondent No. 7. They pray for and are granted one week's

time to file counter- affidavits. The petitioners will have one week's time

thereafter to file rejoinder- affidavit.

List immediately after two weeks.

(Pardeep Ku m a r)
Court Master

(Radha R. Bhatia)
Court Master